

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-673/ND/2022
RA/198/2023

IN THE MATTER OF:

M/s. Ashtech (India) Pvt. Ltd.

.....Applicant

Vs.

M/s. TRN Energy Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 12.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Monish Surendran, Mr. Parijat, Adv.
For the Respondent : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit
Sharma, Mr. Varun Pandit, Mr. Yash Dhawan, Adv.

ORDER

Ld. Counsel on behalf of the Applicant/Operational Creditor is present and submitted that they have filed their written submission in terms of order dated 06.06.2024 and the same is available on the e-portal of the Tribunal. Ld. Counsel on behalf of non Applicant/Corporate Debtor is present and submitted that they have filed their written submission however, the same is not available on the e-portal of the Tribunal. Ld. Counsel on behalf of non Applicant/Corporate Debtor may approach the Registry and the cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. List this application on **25.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)